## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CAA-132/ND/2017

In the matter of:

Devkosh Leasing and

Finance (P) Ltd and Dhaneshwari Investments

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. R. Jawahar Lal, Advocate

For the Respondent/Corporate Debtor

For the Intervener

 : Ms. Lakshmi Gurung, Standing Counsel along With Mr. Omkar Singh, Income tax Deptt. Mr. Ajeyo Sharma for O.L.

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Standing Counsel for the Income tax Department and Ld. Company Prosecutor for the ROC/RD as well as Ld. representative for the Official Liquidator are also present. It is represented by the statutory authorities that the observations/report have been filed before this Tribunal. However, in relation to the Transferor Companies 1, 3 and the Transferee Company, Ld. Counsel for the petitioner represents that observations of the Income tax Department have not been made available.

In view of the said representation, let a copy of the observations be made available to the Ld. Counsel for the petitioner in relation to these companies. It is further seen from the records of this Tribunal that in relation to the Transferee Company, the observations of Income tax Department are

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not available on record even though, it is represented by the Ld. Standing Counsel for the Income tax Department that the observations have been filed vide diary No.1241 dated 08.2.2018.

Let the Bench Officer check and up-date the records of this Tribunal before the next date of hearing.

List on 28.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

13.2.18